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NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 27.10.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali  
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.61/ BB/2017	-	For filing objections by Respondent counsel	Rule-6 of IB	Thyssenkrupp Systems Engineering GmbH Vs Avasarala Technologies Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	B. R. Sanjay 9945264444	Respondent.	
2.	Mann Kulkarni Aradhana Kakhtaria Ghanshi Mehta 8192998286	Applicant	 P.T.O.

Counsel for petitioner present. Counsel for respondent is present. Again counsel for respondent requested time for filing objections/counter in spite of direction by this Tribunal dated 24.10.2017 and dated 17.10.2017 that no adjournment will be given if objection are not filed and the matter will be decided according to the material available on record.

Now also again the counsel for respondent has made a request. ;He has also filed one memo along with one letter copy. Counsel appearing for petitioner has strongly opposed for giving any adjournment for filing objections and wanted the Tribunal to proceed with the matter.

In the light of the request made by the counsel for respondent that objections would be filed on the next hearing date and he will never ask for any adjournment on the next hearing. With the said condition, the matter is adjourned to 08.11.2017 for filing objections subject to payment of cost of Rs.1000/- . Counsel for respondent has paid the cost.

List it on 08.11.2017.



MEMBER (J)



MEMBER (T)